

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Civil Contempt Petition No.200/34/2017**  
*(in OA 200/830/2011)*

Jabalpur, this Wednesday, the 20<sup>th</sup> day of June, 2018

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Ku. Sharman Bai, D/o Late Shri Ram Charan Raida Aged about 61 years, R/o H.No.1734 Gopal Kirana Stores Baldi Kori Ki Dafai Sidh Baba Road Jabalpur District Jabalpur M.P. PIN Code No.482002  
**-Petitioner**

(By Advocate –**Shri Rajesh Soni**)

**V e r s u s**

1. G. Mohan Kumar Secretary Union of India, Ministry of Defense, Defense House South Block New Delhi PIN Code 110001

2. S.C. Bajpai Chairman Ordinance Factory Board, 10-A Shaid Khudiram Bose Marg Kolkata West Bengal PIN Code No.700001

3. Arvinder Singh The Commandant Central Ordinance Depot Jabalpur PIN Code No.482001

4. Arjun Singh Captain Personal Officer (Civilian) for Commandant Central Ordinance Depot P.B. No.20 PIN 908772 Army Jabalpur M.P. PIN Code No.482001

5. Rajeev Ranjan Kumar P.C.D.A Allahabad Dropti Ghat Allahabad U.P. PIN Code No.211001

6. Varda Rajan Assistant General C.P.P.C. Govindpuar Bhopal District Bhopal M.P. PIN code 462006

**- Respondents**

(By Advocate –**Shri N.K. Mishra**)

**ORDER (Oral)****By Ramesh Singh Thakur, JM:-**

This Contempt Petition has been filed by the petitioner against the respondents/contemnors for non-compliance of order dated 27.01.2015 passed by this Tribunal in O.A. No.830/2011.

2. The replying respondents have submitted their compliance report wherein it has been submitted that family pension cannot be sanctioned merely on the basis of a certificate issued by the Additional Collection. The petitioner was directed to obtain a proper succession certificate from the competent Civil Court in terms of the provisions of the Indian Succession Act. It was directed that if the petitioner files application supported by aforesaid succession certificate the competent authority of the respondents shall decide the issue of family pension. The petition has not submitted the succession certificate and due to which necessary orders for issuance of her pension could not be passed. It has been further submitted that taking a sympathetic view on the basis of other documents submitted by the applicant her case was considered and PPO has been issued on 09.10.2017 (Annexure R-1) and the intimation with regard to the same has also been sent on 18.10.2017 (Annexure R-2) to the Chief Manager, State Bank of India, CPPC, Govindpura Branch, Bhopal where the applicant is supposed to have her bank account for release of pension.

3. The petitioner has submitted various documents to the reply respondents i.e. birth certificate, Aadhaar Card, Voter Card etc.,
4. We have perused the documents and have gone through the contention made by the counsel for both the parties.
5. It is clear that the replying respondents have taken a sympathetic view as per their reply and Annexures R-1 and R-2, PPO No.C/AOC/FP/133/2017 has been issued to the petitioner. In order dated 27.01.2015 passed of this Tribunal it has been clearly directed the applicant/petitioner should first obtain a proper succession certificate from the competent civil court and then only after getting such a succession certificate from the competent civil court, the applicant should approach the respondents for grant of family pension.
6. The replying respondents have taken the sympathetic view and has complied the order of this Tribunal in letter and spirit and there is no willful or intentional disobedience of our order in any manner.
7. Resultantly, this Contempt Petition is dismissed being devoid of any merit. Respondents are discharged from the notice of contempt.

**(Ramesh Singh Thakur)**  
**Judicial Member**  
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**(Navin Tandon)**  
**Administrative Member**